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प्राधिकार से प्रकाशित

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सड़क परिवहन और राजमार्ग मंत्रालय  
अधिसूचना

नई दिल्ली, 16 मार्च, 2016

**का.आ. 1129(अ).**—केन्द्र सरकार, मोटर यान अधिनियम, 1988 (1988 का 59) की धारा 110 की उप-धारा (3) द्वारा द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, कृषि ट्रेलरों को केन्द्रीय मोटर यान नियम 1989 के नियम 96ग एवं नियम 97 के उपनियम (3) के उपबंधों से 1 अगस्त, 2016 की अवधि तक या अगले आदेशों तक, जो भी पहले हो, छूट प्रदान करती है।

[सं. आर. टी-11036/31/2010-एम.वी.एल.]

अभय दामले, संयुक्त सचिव

**MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**NOTIFICATION**

New Delhi, the 16th March, 2016

**S.O. 1129(E).**—In exercise of the powers conferred by sub-section (3) of Section 110 of the Motor Vehicles Act, 1988 (59 of 1988), the Central Government hereby exempts the agricultural trailers from the purview of rule 96C and sub-rule (3), of rule 97 of the Central Motor Vehicles Rules, 1989 till the 1<sup>st</sup> August, 2016 or until further orders, whichever is earlier.

[No. RT-11036/31/2010-MVL]

ABHAY DAMLE, Jt. Secy.

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